The policy also recognizes the special health needs of tribal and socially vulnerable population groups and recommends situation specific measures in provisioning and delivery of services.

Opening of CGHS wellness Centre in Alwar

†2187. SHRI RAMKUMAR VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of wellness centres functioning under CGHS in National Capital Region and locations thereof;

(b) criteria to open a new wellness centre under CGHS;

(c) whether it is a fact that the facility of wellness centre under CGHS is not available in Alwar (Rajasthan) to the large number of working and retired officials of Central Government living there; and

(d) if so, the steps being taken by Government to open wellness centres under CGHS in Alwar (Rajasthan)?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) The details of the CGHS Wellness Centres functioning in National Capital Region are as under:-

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(b) The criteria for opening a Central Government Health Scheme (CGHS) Wellness Centre is as under:-

†Original notice of the question was received in Hindi.

- (i) In an existing CGHS city:- For opening of a new Allopathic CGHS dispensary in an existing CGHS city, there has to be a minimum of 2000 Card holders (serving employees of Central Government and Central Civil pensioners).
- Extension of CGHS to a new City:- For extension of CGHS to a new city, there has to be a minimum of 6,000 Card holde`

(c) Yes.

(d) The resources under CGHS are fully committed and it is not possible to extend CGHS network to areas that are presently not covered.

Ban on use of Potassium Bromate

2188. SHRI B.K. HARIPRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to reply to Unstarred Question 254 given in the Rajya Sabha on 19 July, 2016 and state:

(a) whether Government has proposed to ban the use of "Potassium Bromate" in the food items;

(b) if so, the details thereof, if not, the reasons therefor; and

(c) the details about the steps taken to enforce this ban in a holistic manner to prevent serious health hazards like cancer?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) The Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 have recently been amended and "Potassium Bromate" has been removed from the list of additives permitted under these regulations.

(c) Implementation and enforcement of the provisions of the Food Safety and Standards (FSS) Act, 2006 and regulations thereunder primarily rests with the Food Safety Departments of the States/Union Territories. Regular surveillance, monitoring, inspection and random sampling of food products is undertaken by the officials of Food Safety Departments of the respective States/ UTs to ensure that food products comply with laid down standards. In cases, where food samples are found to be non-conforming to the prescribed standards, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006.